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MCRC-29811-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 6th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 29811 of 2025

LAKHAN URF LAXMAN

Versus

THE STATE OF MADHYA PRADESH

WITH

MISC. CRIMINAL CASE No. 29251 of 2025

DINESH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Vishal Patel - Advocate for the applicants.

Shri Virendra Khadav -GA appearing on behalf of Advocate General.

ORDER

- 1] They are heard. Perused the case diary / challan papers.
- 2] This order shall govern the disposal of both the applications as both the cases have arisen out of the same Crime No.133 of 2025 registered at Police Station Sagour, District Dhar.
- 3] Both these applications are the first bail applications filed by applicants under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/439 of Cr.P.C. as they are implicated in connection with Crime No.133/2025 registered at Police Station Sagour, District Dhar for offence punishable under Sections 34 (2) of the M.P. Excise Act. The applicants are in custody since 24.5.2025.
- 4] The allegations against the applicants are that they were also involved in the aforesaid case, wherein 263.640 bulk liters of liquor has been seized from their joint possession.

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5] Counsel for the applicants has submitted that the applicants have been falsely

implicated in the present case and they have been lodged in jail since 24.5.2025 and the

final conclusion of the trial is likely to take a sufficient long time. Thus, it is prayed that

the bail applications be allowed.

6] Counsel for the respondent/State, on the other hand, has opposed the prayer,

and it is submitted that one case of IPC has been registered against the applicant-

Lakhan.

7] Having considered the rival submissions, on perusal of the case diary and

under the facts and circumstances of the case, this Court is inclined to allow the present

applications.

8] Accordingly, without commenting anything on the merits of the matter, both

the applications for the grant of bail are allowed. The applicants are directed to be

released on bail upon their furnishing a personal bond in the sum of Rs.25,000/-

(Rupees fifty Thousand) each with separate solvent surety in the like amount to the

satisfaction of the Trial Court for their appearance, as and when directed and shall also

abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code,

1973.

9] M.Cr.C.s stand allowed and disposed of.

C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

das